NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.02.2018. AT 10.30 AM

| TRANSFER PETITION NO. | |
|----------------------------------|-------------------------------------|
| COMPANY PETITION/APPLICATION NO. | CP(CAA) No.107/230/HDB/2017 |
| NAME OF THE COMPANY | Neuland Pharma Research Pvt Limited |
| NAME OF THE PETITIONER(S) | Neuland Pharma Research Pvt Limited |
| NAME OF THE RESPONDENT(S) | |
| UNDER SECTION | 230-232 |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|---------------------------|--------------------------|------------|
| y. Euryanarayana | counsel for Petitioner | Suryacorporatilawyv@gmai | · 1. 9. ch |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | | Designation | E-mail & Telephone No. | | Signature | |
|------------------------|--|-------------|------------------------|--|-----------|--|
| | | | | | | |
| 1 | | | | | | |
| | | | | | | |
| | | | | | | |
| | | | | | | |
| | | | | | | |

Heard Shri Y. Suryanarayana, Ld. Counsel for the Petitioner.

In view of Hon'ble NCLAT order dated 21.12.2017 in the matter of Wiki Kids Limited and Avantel Limited, the Ld. Counsel is directed to justify the proposed scheme of Amalgamation and Arrangement, since in the instant case also major economic benefit flows only to few shareholders/promoters/Directors of the Transferor and Transferee Company. Post the case on 14.03.2018.

Member (T)

Member (J)